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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2351 OF 2003
M.A. No.2006 OF 2003

New Delhi, this the 23th day of September, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Jagan Nath S/o Sh. Parma Nand,
2. Ram Kishan S/o Sh. Rai Singh,
3. Kartar Singh s/o Sh. Daya Nand,
4. Chand Ram s/o Sh. Shri Chand,
5. Jagdish Singh s/o Sh. Kanhai,
6. Om Parkash s/o Sh. Mir Singh,
7. Ram Charan Saini s/o Sh. Pirbhu Ram Saini,
8. Ashok Kumar s/o Sh. Bani Singh,
9. Ranbir Singh s/o Sh. Sardha Nand,
10. Rama Nand Mishra,
11. Karambir Singh
12. Devinder Kumar s/o Sh. Banwari,
13. Parkash Chand s/o Sh. Karan Singh,
14. Ramesh s/o Sh. Kali Ram,
15. Kitalu s/o Sh. Pyare Lal,
16. Shyam Singh s/o Sh. Goman Singh,
17. Kanlash s/o Sh. Kan Singh,
18. Satyawan s/o Sh. Sheo Karan,
19. Nar Singh s/o Sh. Sheo Karan,
20. Smt. Gurrwanti w/o Sh. Mahabir Singh,
21. Narain Singh s/o Sh. Roop Chand,
22. Om Parkash s/o Sh. Sh. Banwari Lal,
23. Hari Singh s/o Sh. Khyali Ram,
24. Smt. Yeswantin w/o Sh. Jaggar Singh,
25. Azad Singh s/o Sh. Moti Lal,
26. Dev Chand
27. Suresh Kumar s/o Sh. Ram Narain
28. Man Singh s/o Sh. Kan Singh,
29. Sher Singh s/o Sh. Moti Lal,



30. Ramesh s/o Sh. Sharda Nand,
31. Lal Chand s/o Sh. Hira Lal,
32. Ajeeet Singh s/o Sh. Bhagwana,
33. Chhotu Ram s/o Sh. Mir Singh,
34. Hari Kishan s/o Sh. Mir Singh,
35. Rajinder Singh s/o Sh. Kehar Singh,
36. Nasain Singh s/o Sh. Kehar Singh
37. Om Parkash s/o Sh. Devak Ram,
38. Surinder Singh s/o Sh. Sh.
39. Ramesh Kumar s/o Sh. Daya Ram,
40. Jai Singh s/o Sh. Rich Pal,
41. Suraj Mai s/o Sh. Ram Narain,
42. Mange Ram s/o Sh. Mewa Ram,
43. Sukhbir Singh s/o Sh. Driyave Singh
44. Ram Singh s/o Sh. Mange Ram,
45. Jain Pal s/o Sh. Lakhli Chand,
46. Jai Kishan s/o Sh. Munshi Ram,
47. Ramphal Singh s/o Sh. Kehar Singh,
48. Bhagat Singh s/o Sh. Ram Singh,
49. Savt Raj S/o Sh. Surte,
50. Chiranjit Lal s/o Sh. Richpal Singh,

Applicants No.1 to 9 are working as Tubell Operator,
 Applicants No.10 & 11 are working as N.T. Staff,
 Applicant No.12 is working as Store Keeper,
 Applicant No.13 is working as Meason,
 And Applicants No.14 to 50 are working as Bailldar
 in the office of respondents.

....Applicants
 (By Advocate : Shri Balwant Sharma for Shri Yogesh
 Sharma)

Versus

1. N.C.T. of Delhi through the Chief Secretary,
 New Sectt., New Delhi.
2. The Commissioner,
 Dept. of I & Flood, NCT of Delhi,
 4th Floor, ISBT Building, Delhi.
3. The Chief Engineer,
 Govt. of Delhi 4th Floor,
 ISBT Building, Delhi.

....Respondents

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ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

MA 2006/2003

MA 2006/2003 is allowed subject to just exceptions. Joint petition is permitted.

OA 2351/2003

By virtue of the present application, the applicants state that they are entitled to grant of Assured Career Progression benefit.

2. Our attention has been drawn towards the reply sent by the respondents dated 16.4.2003, which reads:-

Sir,

With reference to your above referred notice I am directed to inform you that Identical matter had already been decided by the Hon'ble CAT in OA No.1393/2002 & OA No.2030/2002 & issued direction to take a conscious decision in this regard and pass a speaking order within six months. The matter is under active consideration of the Competent Authority for your clients (as enclosed) & the persons similarly situated. Appropriate Orders on the same shall be passed within the time limit prescribed by the Hon'ble CAT."

3. It is abundantly clear from the aforesaid that the claim of the applicants has to be considered along with certain other matters in which this Tribunal in OA 1393/2002 has given certain directions. The applicants have been told that their claim is similarly situated.

4. We dispose of the present petition directing the respondent No.3 to pass a speaking order alongwith other connected matters preferably within three months from the date of receipt of a certified copy of this order.

R.K. Upadhyaya
(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal
(V.S. AGGARWAL)
CHAIRMAN

1/9/01